

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
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D.A.No. 21/95.  
M.A.No. 36/95.

Date of decision: 17-4-95

Hon'ble Smt. Lakshmi Swaminathan, Member (Judicial)

1. Mr. Maharaj Singh,  
S/o Late Shri Likhi Ram,  
R/o Village Bhanotta (Dadri),  
P.O. Kharri,  
Dist. Ghaziabad (U.P.)

2. Mrs. Santra Devi,  
W/o late Shri Likhi Ram,  
R/o Village Bhanotta (Dadri),  
P.O. Kharri,  
Distt. Ghaziabad (U.P.)

... Applicants

(By Advocate Shri B.T. Kaul)

versus:

1. Union of India through  
the Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi.

2. The Director of Printing,  
Nirman Bhawan,  
New Delhi.

3. The Manager,  
Government of India Press,  
Minto Road,  
New Delhi.

... Respondents

(By Advocate Shri B. Lall)

O\_R\_D\_E\_R

Hon'ble Smt. Lakshmi Swaminathan, Member (Judicial)

The present application filed by the applicants is to seek a direction to the respondents to consider the case of applicant No. 1 for employment on compassionate grounds in accordance with the relevant Department of Personnel & Training's O.M. dated 9.12.1993 (Annexure A-4) and for his appointment in a Group 'D' post on compassionate ground.

2. Shri B.T. Kaul, learned counsel for the applicants and Shri B. Lall, learned counsel for the respondents heard.

3. The applicant No. 1 has a grievance that the respondents have not considered his representation of 31.8.1994 (Annexure A-3) which he had submitted for consideration for compassionate appointment. He had submitted an earlier representation dated 9.12.1992, after his father died while in harness as Machine Man in the Office of Respondent No. 3 on 4.10.1992. This representation being in-complete, the respondents had sent him a letter dated 12.2.1993 advising the applicant No. 2, widow of the deceased, to complete the documents to enable them to consider applicant No. 1 for employment on compassionate grounds. From the reply of the respondents, it is seen that they had also sent number of reminders (Annexures R-1 to R-IV). Finally, the respondents have stated that the applicant's representation dated 19.7.1994 is under examination of Respondent No. 2, who is the competent authority. In the mean time, the applicants have filed the present O.A. Shri B.T. Kaul, learned counsel for the applicant, submits that a suitable direction may be given to the respondents to consider applicant No. 1 for employment in any suitable Group 'D' post in accordance with Department of Personnel & Training's O.M. dated 9.12.1993.

4. In the circumstances of the case, the respondents

shall consider the applicant's representation dated 31.8.1994 (Annexure A-3) in the light of the relevant scheme for compassionate appointment of a near relative of deceased Government dated 9.12.1993 and communicate the decision to the applicant by a speaking and reasoned order within a period of two months from the date of receipt of a copy of this order.

5. The O.A. is disposed of with the above directions. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (Judicial)

17/4/95